

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion – Suo Motu

Based on The News item in the Hindu Newspaper Edition Dated: 21.02.2020,

“Vilinjambakkam Lake Shrunk due to Encroachment” ...Applicant(s)

Versus

The Principal Secretary,

Govt. of Tamil Nadu and Others

...Respondent(s)

REPORT FILED BY THE 5TH RESPONDENT –
THE DISTRICT COLLECTOR, TIRUVALLUR
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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal,

Southern Zone

Date: 11.02.2026

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SOUTHERN ZONE AT CHENNAI
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Based on The News Item in the Hindu
Newspaper Edition Dated:21.12.2020,
"Vilinjambakkam Lake shrunk due to
Encroachment.

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur 602001.

6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,
NHB Mig V Block, Avadi, Tamil Nadu - 600071.

...Respondents.

STATUS REPORT FILED BY THE DISTRICT COLLECTOR
TIRUVALLUR

I, M.Prathap, I.A.S, S/o. Thiru.Murugavanam, aged about 31 years, residing at District Collector's Camp Office at Master Plan Complex in Tiruvallur Town, Taluk and District and presently holding the post of the District Collector, Tiruvallur do hereby solemnly affirm and sincerely state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office.

2. The Hon'ble National Green Tribunal in its orders dated 27.11.2025 had directed as follows.

"1. The further progress report from the District Collector, Tiruvallur District, regarding the removal of the remaining encroachments is yet to be filed."

3. It is submitted that Tiruvallur District Administration is taking consistent serious efforts to evict all types of encroachments from Viliinjyambakkam lake including other lakes in the light of legal procedures framed for eviction of encroachments under the

Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007.

4. It is submitted that in order to evict the remaining encroachments such as commercial structures and houses, the eviction works has been started and the following number of encroachments have been evicted so far.

S.No	Survey No.	classification	Type of encroachments	Number of encroachments evicted	Evicted Extent (Hectares)
01.	92/5b, 92/4	Eri Ulvai (Lake Inlet)	Commercial Structures	30	0.13.00
02.	80	Eri (Lake)	Commercial Structures	01	0.02.00
03.	80	Eri (Lake)	Houses (Roof, Cement, Tin)	06	0.07.40
04.	103	Eri Ulvai (Lake Inlet)	Houses (Cement, Tiled)	03	0.02.20
Total				40	0.24.60

5. It is submitted that in respect to resettlement and rehabilitation of other 194 encroachers, the Executive Engineer, Tamil Nadu Urban Habitat Development was instructed to send the details of the Affordable Housing Partnership schemes.

6. It is submitted that as instructed above, the Executive Engineer, TNUHDB, Tiurvallur Division has submitted that, the following PMAY-AHP Schemes has been implementing in Tiruvallur District.

S.No	Name of the Scheme	Status of the Scheme
01.	Poochi Athipedu, Uttukottai Taluk	It consists of 1152 tenements is situated in the Uttukottai Taluk. It is in the stage of completion and ready for Inauguration.
02.	Mappedu Phase- I & II, Tiruvallur Taluk.	This Scheme consists of 1608 tenements situated in the Tiruvallur Taluk. The construction works and identification of Land for EB substation is under progress.
03.	Murugampattu, Tiruttani Taluk	This Scheme consists of 1040 tenements is situated in Tiruttani and the identification of land for EB substation is in progress and STP work to be commenced.
04.	Thalavedu, Tiruttani Taluk	This Scheme consists of 520 tenements is situated in Tiruttani and identification of land for EB sub station is in progress and STP work to be commenced.
05.	Arungulam Phase- I, II & III, Tiruttani Taluk.	This scheme consists of 432, 912 and 768 tenements respectively and it is situated in the Tiruttani Taluk. Identification of land for EB sub station and construction of STP work is in progress.

7. It is submitted that the encroachers will be resettled in nearby Tamil Nadu Urban Habitat Development Scheme, after completion of TNUHDB's Multi Storeyed Building.

Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my Status report and may be pleased to grant further time to complete the eviction work and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.


District Collector
Tiruvallur

VERIFICATION

I, M.Prathap, I.A.S, S/o. Thiru.Murugavanam, aged about 31 years, working as District Collector, Tiruvallur, do verify that the submissions in Paragraphs 1 to 7 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 10th day of February, 2026.


District Collector
Tiruvallur District